

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

Appeal No. 225/252/ND/2017:

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
05.02.2018**

**NAME OF THE COMPANY: Sherpur Heights Forest Resort Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 252**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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Present: Ld. PCS for the Petitioner

Ms. Lakshmi Gurung, Standing Counsel for IT Dept.

Mr. Manish Raj, Company Prosecutor, ROC, Delhi

**ORDER**

Ld. PCS appearing for the Applicant company admits that the company is not in operation. The revival of the company in the records of the ROC is simply required for the purpose of activating the DIN of the Directors, since they are also Directors in other companies which have business operations. This problem is being faced by a number of other companies.

Under such circumstances, notice is issued to the Ministry of Corporate Affairs for clarification. Notice is accepted by Mr. Manish Raj, on behalf of the RD for 7<sup>th</sup> February, 2018. Dasti.



**(Deepa Krishan)**  
**Member (T)**



**(Ina Malhotra)**  
**Member (J)**